

To

**Mr. J Mohan Babu,**  
**Proprietor of M/s. Annai Audit Firm,**  
**Door No: 614, Thirunagar, 87,**  
**Veepampattu, Thiruvallure – 602 024.**

Dear sir

Sub: M/s. Ramya Outsourcing Solutions P Ltd (Under CIRP)–**Your Claim in Form C for Rs.1,53,07,000/= dated 20.08.2024 at 11.09 PM.**

We refer to the Claim Form C cited above and the subsequent correspondence /additional documents/ discussions, if any you had submitted. Based on the documents and evidences available with us, your claim is **Stands Accepted for Rs.1,02,30,000/-** (Rupees One Crore Two Lakhs and Thirty thousand only).

Kindly note that the Interest as on 26.07.2024 for Rs.50,77,000/= have not been admitted because the document containing interest rate for the Loan amount is not produced for verification. Kindly produce the same to include Interest as a claim amount.

Should you have any additional proof / evidences to substantiate your enhanced claim, you may please submit the same to us on or before 25.08.2024 and we will take up such cases with the Company Officials for a second scrutiny. You are advised to keep a copy of this letter on your records. If you are not satisfied with the above, you may approach Hon'ble NCLT for redressal of your grievances, if any, within 14 days from the date of receipt of this letter.

In all cases of correspondence in future, please quote the date and reference Number of this letter, given in the top.

Thanking You

Yours Truly,

  
R.Thamodharan., B.Sc.,FCA.

Interim Resolution Professional-M/s. Ramya Outsourcing Solutions P Ltd,

IBBI/IPA-001/IP-P-02292/2021- 2022/13592

AFA No. No: AA1/13592/02/300625/106960, dated 20.03.2024, Valid: 30.06.2025

**R. THAMODHARAN., B.Sc.,FCA.,**  
Registered Insolvency Professional  
IBBI / IPA-001/IP-P-02292/2021-2022/13592  
Door No: 19, Site No: 24.  
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Peelamedu, Coimbatore 641 004